

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 109

CP(IB) No.139/Chd/Hry/2022

IN THE MATTER OF:-

State Bank of India

...Petitioner

Versus

Anil Jindal

...Respondent

Under Section: 95(1) ,IBC 2016

Order delivered on 22.07.2024

CORAM:

**SH. ASHISH VERMA
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)**

PRESENT:

For the RP

: Mr. Robin Singh Sirohi, Advocate

**For the respondent/personal
guarantor**

: Mr. Nitin Kant Setia, Advocate

ORDER

It is stated by Id. counsel for the personal guarantor that he has recently been engaged and prays for some time for filing the Vakalatnama and objections. Time prayed for is granted. Let the same be filed within ten days with a copy in advance to the counsel opposite. It will be the last opportunity. Response thereto, if any, be filed within one week thereafter with a copy in advance to the counsel opposite. List on 22.08.2024.

Sd/-
(ASHISH VERMA)
MEMBER (TECHNICAL)
Tanvi

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)